

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-314
IB - 2731/ND/2019

IN THE MATTER OF:

M/s S.P. Buiders

....Applicant

Vs

M/s Adore Realtech Pvt. Ltd.

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 19.12.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SMT. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sandeep Chilana, Adv. Shekhar Sharma, Adv. Priyajeet Chatterjee

For the Respondent :

ORDER

Ld. Counsels for both the parties have put in appearance. Ld. Counsel for the petitioner submits that he will file the rejoinder during the course of the day. Let the same be filed. Ld. Counsel for the CD/Respondent submits that he has received copy of the rejoinder filed by Ld. Counsel for the petitioner. Ld. Counsel for the CD/Respondent is directed to remove the defect ,if any, in the reply. List the case for 03.01.2020.

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(SAROJ RAJWARE)
MEMBER (T)

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(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

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